

(b) if so, the reasons therefor?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) and (b). The information is being collected and will be laid on the Table of the House.

Minimum Wages for Workers in Tripura

1508. Shri Biren Dutta: Will the Minister of Labour and Employment be pleased to state:

(a) whether any minimum wages for different categories of workers of Tripura have been fixed; and

(b) if so, what are the categories of workers brought under Minimum Wages Act in Tripura?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) and (b). Information is being collected and will be laid on the Table of the House.

Confirmation of Labour Inspectors (Central)

1509. Shri M. L. Dwivedi: Will the Minister of Labour and Employment be pleased to refer to the reply given to Unstarred Question No. 1656 on the 21st May, 1962 and state:

(a) whether the eligible Labour Inspectors (Central) have been confirmed against the 22 posts which were converted into permanent ones with effect from the 1st April, 1961;

(b) if not, the progress made so far in this regard; and

(c) when this is likely to be completed?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) and (b). Four such officers have been confirmed. The cases of the remaining will be finalised in consultation with the Departmental Promotion Committee.

(c) As soon as possible.

Fixation of Pay of Labour Inspectors (Central)

1510. Shri M. L. Dwivedi: Will the Minister of Labour and Employment be pleased to refer to the reply given to Unstarred Question No. 1655 on the 21st May, 1962 and state:

(a) whether a decision has since been taken in regard to grant of weightage of service to Labour Inspectors (Central) in fixation of their pay in the revised scale of pay;

(b) if not, when Government expect to take a final decision in the matter; and

(c) the reasons for this delay?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) No.

(b) As early as possible.

(c) The various issues involved in the case require examination.

12.08 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

PUBLICATION OF PICTURE IN Swadhinata

Shri Hem Barua (Gauhati): Under Rule 197, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"The publication of a picture of treasonable nature in the *Swadhinata*, a Calcutta Daily in its issue of 15th August, 1962 depicting Chinese soldiers on our border with hammer and sickle in one hand and foodstuff in another and our peasants receiving them with hammer and sickle banners."

The Minister of Home Affairs (Shri Lal Bahadur Shastri): The cartoon appearing in the issue of the 15th August, 1962 of the Bengali daily, *Swadhinata*, which is published from Calcutta has been brought to the notice

[Shri Lal Bahadur Shastri]

of the Government of India. The cartoon depicts a number of persons drawn up in a line with banners—which is certainly not the Indian flag—displaying the hammer and sickle end holding in their hands sickles and one of them holding a sheaf of corn. Opposite to them are depicted another line of persons holding a banner similarly displaying the sign of hammer and sickle and holding hammers in their hands and reaching out their hands for the sheaf of corn which is being offered to them. In a corner of the cartoon there are three small figures, one of a person dressed in western attire, the second in rather non-descript clothes and the third in a Gandhi cap, kurta and dhoti.

Shri Tyagi: That is the Home Minister.

Shri Lal Bahadur Shastri: The Home Minister is not so weak and he will not be running away like that, as has been shown in the cartoon.

Shri Hari Vishnu Kamath (Hoshangabad): It is not a laughable matter. It is a very serious matter.

Shri Lal Bahadur Shastri: These three persons are shown as fleeing from the scene. The cartoon does not contain any legend or written words.

I can quite understand that hon. Members should feel perturbed over such cartoons and on their implications. Recent occurrences on the border have further worsened the situation. In these circumstances, to demonstrate this kind of fraternisation....

Shri Hari Vishnu Kamath: Shameful.

Shri Lal Bahadur Shastri: ... will create a very wrong impression! It is unfortunate that although there is aggression on our country, the communists are divided in their minds as to what their role should be.

Shri P. K. Deo (Kalahandi): Shame!

Shri Lal Bahadur Shastri: We will certainly like to remain peaceful, but nothing should be done to weaken the resolve of our people and create misunderstanding amongst them.

As regards the legal implications of this cartoon, it will have to be examined further. We will naturally consult the Law Ministry while giving thought to this. We will also get in touch with the West Bengal Government, who are the proper authorities to deal with this matter.

Shri Hem Barua (Gauhati): This is not a cartoon. May I submit, in all humility, that this is a pictorial representation of the Chinese not only coming to the border, but coming down the slopes with hammer and sickle in one hand and foodstuffs in another and our peasants with hammer and sickle banners receiving them. (Interruptions).

Mr. Speaker: Order, order. What is his question?

Shri Hem Barua: There is a pro-Chinese lobby already growing in this country....

Mr. Speaker: Order, order. I will not allow him to make a speech.

Shri Hem Barua: This is a very clear case; it has violated the provisions of the Criminal Law (Amendment) Act, 1961 and it has also violated the provisions of the Indian Penal Code section 124A. Yet, why is it that our Government did not take action against this paper? Are the Government going to allow this sort of treasonable action to be perpetrated in this country? I would say that anybody who has Indian blood in his veins would be perturbed by this. (Interruptions).

Mr. Speaker: I can very well realise that. He has brought a calling attention notice. That is a matter of urgent public importance and of recent happening. The Minister has said that he will consult the Law

Ministry and others. Simultaneously the hon. Member is charging them for not having taken action earlier. It is a recent happening and Government have said that they will consult the Law Ministry and other departments. What more action can be taken? This perturbation I can very well appreciate, but how can he say that the Government have failed to take action?

Shri Hem Barua: It happened on the 15th August and today is 22nd August. Government could have taken action in this period. (*Interruptions*).

Mr. Speaker: If it has happened long ago, perhaps a calling attention notice could not be admitted. Because I was told that he had learnt it now, I allowed it. Otherwise, if it is an old one, I would not have allowed it.

Shri Surendranath Dwivedy (Kendrapra): In a matter like this, should Government wait for a calling attention notice in this House?

Shri Hem Barua: It is a serious matter and, therefore, I gave notice of an adjournment motion. I want it to be discussed just now.

Mr. Speaker: According to his own words, it has happened 7 days earlier and therefore, it could not be allowed.

Shri Hem Barua: This is a matter where the integrity of the country is involved.

Shri Thirumala Rao: (Kakinada): May I ask one or two clarifications?

Mr. Speaker: No, Sir. I would not make a departure in this case, however urgent it might be, because we have already taken a decision.

Shri Hari Vishnu Kamath: Why are our Communist friends silent? Let them repudiate the cartoon. Why this guilty silence?

Shri Tyagi (Dehradun): The communist friends are disowning their responsibility.

Shri Frank Anthony (Nominated--Anglo-Indians): May I ask one question?

Mr. Speaker: I would appeal to Shri Anthony that we have taken a decision and have been following this practice that in the case of a calling attention notice, I allow one question to be put by the sponsorer. No further questions can be put and no discussion takes place. Therefore, there ought not to be a departure in a particular case. A discussion can be had in many other ways.

Shri Hari Vishnu Kamath: On a point of procedure, Sir. May I earnestly appeal to you that in a matter like this where the national security is involved, you may depart from the usual convention and allow some more Members to take part in it?

Mr. Speaker: It is rather queer that only the Speaker should be asked to depart from the Rules of Procedure and the Members do not have recourse to the other remedies available to them. The Members have got so many remedies. Why should they not have recourse to them?

Shri Thirumala Rao: Sir, I want to make a submission. This is not about any clarification of the statement made by the hon. Home Minister. Myself and Shri Frank Anthony have given notice of a motion, a No-day-yet-named motion, to be discussed in this House.

Mr. Speaker: That is a different thing altogether.

Shri Thirumala Rao: I want to know whether you are seized of it and you will be giving a separate decision.

Mr. Speaker: There is a separate sub-committee that deals with it. That would consider and find out whether it can come up. Then the Government will have to find time for it.

Shri Thirumala Rao: I only wanted to know the position. I bow to your decision.

12.10 hrs.

Shri S. M. Banerjee (Karpur): Sir, under Rule 197, I call the attention of the Minister of Health to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The reported outbreak of diptheria in epidemic form in Delhi.”

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): Sir, intimation has been received from the Municipal Corporation of Delhi that during the month of August, 1962 (from the 1st to the 20th August) 4 cases of Diptheria have been reported. During the corresponding period, namely, 1st to 20th August, 1961 last year, same number of cases were reported. For an area like Karolbagh, the number of cases mentioned above is not abnormal and there has been no increase in the incidence of this disease. Diptheria is a notifiable disease and therefore no private medical practitioner can withhold information regarding diptheria cases attended by him from the Corporation Health Authorities. From the report received from the Municipal Corporation of Delhi it is clear that there is no cause for alarm. All public health measures are being taken by the Delhi Municipal Corporation.

Shri S. M. Banerjee: I want to know whether the attention of the hon. Minister has been drawn to today's *Statesman* where it is said that there had been 80 cases of Diptheria in these days; if so, may I know whether anti-diptheria serum was made available in all cases and whether it is not a fact that many children were refused this serum saying that there was no anti-diptheria serum?

Dr. D. S. Raju: The hon. Member is referring to the number of cases in the whole of Delhi. That number is 80.

Shri S. M. Banerjee: Sir, I rise to a point of order.

Mr. Speaker: He wants to know whether anti-diptheria serum was available in adequate quantities and whether it was made available in all those cases.

Dr. D. S. Raju: It was available in adequate quantities and all the cases were treated.

Shri S. M. Banerjee: Sir, the wording of my Calling Attention Notice is like this: “The reported outbreak of diptheria in epidemic form in Delhi”. The previous one was about Karol Bagh and now it is about the whole of Delhi. The hon. Deputy Minister's statement relates only to Karol Bagh.

Mr. Speaker: He admits there have been so many cases.

Shri S. M. Banerjee: He said that there were only four cases.

Dr. D. S. Raju: He wanted information about Karol Bagh, and now he wants information about the whole of Delhi.

Mr. Speaker: The Notice that I have got reads like this:

“...to call the attention of the Minister of Health to the reported outbreak of diptheria in epidemic form in Delhi”.

Karol Bagh alone does not form Delhi.

Dr. D. S. Raju: I mentioned that in Delhi there were 80 cases. All precautions have been taken. Adequate measures for treatment have also been taken.

Mr. Speaker: Has he got any information about the number of cases in Delhi?

Dr. D. S. Raju: About 80 cases. His information is correct.

12.18 hrs.

PAPERS LAID ON THE TABLE

CERTIFIED ACCOUNTS OF THE COIR
BOARD, ERNAKULAM

**The Minister of International Trade
in the Ministry of Commerce and In-**